

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 87930 of 2017

(Arising out of Order-in-Appeal No. PK/11-12/Appeals Thane/TR/2017-18 dated 31.08.2017 passed by the Commissioner of CGST & Central Excise (Appeals), Thane)

M/s Guardian Castings P Ltd

.....Appellant

Gut No. 116/120 Village Abitgar Wada
Shahpur Road Wada
Thane, Maharashtra-421401

VERSUS

C.C.G.ST., THANE

.....Respondent

Ranade Road, Navbharat Chambers,
Dadar(West),,Mumbai
Maharashtra-400028

WITH

Excise Appeal No. 87931 of 2017

(Arising out of Order-in-Appeal No. PK/11-12/Appeals Thane/TR/2017-18 dated 31.08.2017 passed by the Commissioner of CGST & Central Excise (Appeals), Thane)

M/s Ravinder Chimanlal Agarwal

.....Appellant

M/s Guardian Castings P Ltd
Gut No. 116/120 Village Abitgar Wada
Shahpur Road Wada
Thane, Maharashtra-421401

VERSUS

C.C.G.ST., THANE

.....Respondent

Ranade Road, Navbharat Chambers,
Dadar(West),,Mumbai
Maharashtra-400028

APPERANCE:

Shri Rohan Shah, Chartered Accountant for the Appellant
Shri N.N. Prabhudesai, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. 85256-85257 / 2020

Date of Hearing: 18.02.2020

Date of Decision: 18.02.2020

PER: AJAY SHARMA

Learned Chartered Accountant for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 22.11.2019.

2. I have gone through the discharge certificate and in view thereof, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)